

**PROCEEDINGS OF THE GOVERNMENT OF KARNATAKA  
FINANCE SECRETARIAT**

**Sub:** Extension of time for completion of Assessment/Re-assessment/ Rectification and withdrawal of appeal and other proceedings to avail the benefits under Karasamadhana Scheme -2021- Reg.

**Read:** Government order No. FD 49 CSL 2021, dated 29-03-2021.

**PREAMBLE:**

The Hon'ble Chief Minister and Finance Minister in his Budget Speech for the year 2021-22 made on 8<sup>th</sup> March, 2021 had announced that a Karasamadhana Scheme will be introduced with a view to reduce the arrears arising out of the enactments administered by the Commercial Taxes Department which existed before the introduction of Goods and Services Tax Act. Accordingly, a Scheme for waiver of penalty and interest was formulated and issued vide order read above.

2. Karnataka State Tax Practitioners Association (R), Bengaluru has represented for extension of time for completion of assessments/re-assessment/rectification and withdrawal of appeal and other proceedings on account of inconvenience faced by Trade and Industries due to lockdown imposed in the State to avail the benefits under Karasamadhana Scheme, 2021 vide order read above.

3. The Government has examined the above request and is pleased to passed the following order.

**GOVERNMENT ORDER NO.FD 49 CSL 2021, BENGALURU,  
DATED 17.07.2021.**

In the Government Order read above,

- a. for the figures and punctuations " 31.07.2021", the figures and punctuations " 31.08.2021" shall be substituted;
- b. for the figures and punctuations " 31.10.2021 " , the figures and punctuations "31.12.2021" shall be substituted;
- c. for the figures and punctuations " 15.11.2021 " , the figures and punctuations "15.01.2022" shall be substituted.

By Order and in the name of the  
Government of Karnataka,

  
(DHARMAPPA)

Under Secretary to Government (I/c),  
Finance Department (C.T-1)